

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/11163/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Majuli

Dated Guwahati, the 20th November, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.JJA(M)/2268/2024, dated 04.11.2024

Sir,

With reference to the above, I am directed to inform you that Smti. Saraswati Johori Padun, Secretary, District Legal Services Authority, Majuli has been allowed to avail LTC for the block period of 2022-2024 for travelling from Dibrugarh to Lucknow via Kolkata – Varanasi – Ayodhya and return w.e.f. 12.11.2024 till 18.11.2024 along with her husband, Shri Khuljit Padun and two minor children, Ms. Tisya Padun and Ms. Poorvi Padun (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules. However, Smti. Padun is required to obtain Earned leave separately from her Controlling Officer.

Additionally, it is informed that her mother-in-law, Smti. Monica Doley Padun does not fall under the recognized dependency criteria for LTC benefits. Therefore, she is not eligible to avail LTC benefits in this case.

Smti. Padun may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/11164-11167/2024/A. Dated 20th November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Saraswati Johori Padun, Secretary, District Legal Services Authority, Majuli.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Ch
20/11/2024
REGISTRAR (VIGILANCE)

Sh
20/11/24